

regard to the appointment of High Court Judges? Were these recommendations taken into consideration in regard to the appointment of Judges mentioned in the list?

Shri Datar: There were many recommendations made by the Law Ministers' Conference, in the first instance, and then by the Conference of Chief Justices. They are being implemented gradually.

Shri Raghbir Sahai: I asked about the Law Commission's recommendations.

Shri Datar: That matter is under consideration.

Shri Narayanankutty Menon: Are Government aware that there is a delay of even up to three years in the disposal of cases in High Courts relating to industrial disputes? If so, do Government contemplate the appointment of Special Judges to dispose of such cases in High Courts?

Shri Datar: I have not got the figures relating to industrial disputes. I shall look into that matter.

श्री राज सिंह मुकदमों का निपटारा करने के लिये क्या हम समय हाई कोर्टों के जजों के काम के दिनों को बढ़ाने की कोई योजना सरकार के विचाराधीन है ?

Shri Datar: That is entirely a different question. This is about arrears of work. We have got an Act passed by Parliament regarding conditions of service of Judges. We are giving them a number of benefits and facilities.

Shri Raghunath Singh: How many of the Judges have been taken from the Bar?

Shri Datar: A fairly large number has been taken from the Bar.

Shri Raghunath Singh: I want to know what is the ratio.

Mr. Deputy-Speaker: That he does not know. Otherwise, he would have told the hon. Member.

Shri Datar: The old ratio was one-third . . .

Mr. Deputy-Speaker: Order, order. If he had the data, he would have given the information.

Shri Datar: The number of appointments from the Bar is far larger than the number from the services.

Mr. Deputy-Speaker: It is as general as the first answer.

Shri Thimmalah: Out of the Additional Judges appointed by Government, how many of them are re-appointed as regular Judges?

Shri Datar: I did not follow the hon. Member's question.

Mr. Deputy-Speaker: Perhaps he means that some were appointed as temporary Judges.

Shri Datar: Generally, after two years, a certain number is appointed as permanent Judges. I have not got the figures here.

Special Multipurpose Tribal Blocks

*680	}	Shri R. C. Majhi:
		Shri Subodh Hansda:
		Shri S. C. Samanta:
		Shri Shree Narayan Das:
		Shri Radha Raman:
		Shri Ram Krishan Gupta:
		Shri A. M. Tariq:
		Shri Hem Raj:

Will the Minister of Home Affairs be pleased to state:

(a) whether any assessment of the work in Special Multipurpose Tribal Blocks has been made,

(b) whether it is a fact that the progress of work in some of the blocks is very slow,

(c) if so, the reasons therefor; and

(d) the steps Government propose to take to speed up the progress?

The Deputy Minister of Home Affairs (Shrimati Alva): A statement is laid on the Table of the House

STATEMENT

(a) Yes, Sir An assessment of the progress of work in these Blocks is made periodically

(b) Yes, Sir

(c) The reasons are—

- (i) Delay in recruitment, selection and training of block staff
- (ii) Work in all the Blocks was not started at the same time
- (iii) Conditions of work are different in different areas and as such those areas where there are difficult terrain or the seasons for work are not favourable for a considerable part of the year, the progress of work has been slow
- (iv) The level of development in all the areas is not the same, with the result that those areas which are relatively more backward take longer time to come up to a particular standard and therefore in the initial stages the progress appears to be slow

(d) A Committee on Special Multi-purpose Tribal Blocks has been constituted to study the working of these Blocks and to advise the Government of India on how to implement the intensive development programme of the Blocks more effectively and give the programme a proper tribal bias. The Committee is expected to submit its report by the end of January, 1960, which is awaited

Recently, two Seminars of the Field Workers of the Special Multipurpose Tribal Blocks were held at Ranchi and Panchmarhi. The Seminars discussed the various difficulties and the programmes of these Blocks and made

certain recommendations for promoting and accelerating the pace of development programme of the Blocks. The main recommendations of the Seminars are under consideration of the Government. The proceedings of the Seminars have also been sent to the State Development Commissioners for necessary action.

Shri Panigrahi: May I know what are the main recommendations of the seminar which are being considered by Government?

Shrimati Alva: The recommendations of the seminar held in Mount Abu were forwarded to the State Governments, special emphasis being laid on completion of basic survey in the blocks, arrangements of orientation course of two to three weeks duration for the staff, provision of incentive in the form of special pay equivalent to 25 per cent of the basic salary of the staff, completion of staff quarters, grant of special awards to persons passing tests in the recognised local tribal dialects, increase in the number of village level workers, where necessary, training of local workers.

Mr Deputy-Speaker: It is very long

Shrimati Alva: and leaders for assistance in the execution of the programme and so on

Shri Ram Krishan Gupta: How far and in what respects the work of these blocks differs from that of ordinary blocks?

Shrimati Alva: These multi-purpose blocks are in tribal areas and they are intensive blocks

Shri Hem Raj: In view of the fact that in some of the tribal areas the season for work is only for four months, how is the staff of those blocks employed in those areas when there will be no work?

Shrimati Alva: This initial difficulty has been surveyed and things are being put right. In fact, the difficulties of the terrain, the season and the

remoteness of the place—all these have been surveyed and the difficulties are being got over by intensifying the work during fair weather months

Shri A M Tariq: Among the reasons given for the slow progress are delay in recruitment, selection and training of block staff. If people are not available locally, are Government thinking of uprooting persons from other parts of India and sending them there?

Shrimati Alva: Training centres have been started. When the block work was undertaken, sometimes we found that personnel were not willing to go. But we are getting over the difficulty by getting certain right type of people.

Shri Damani: May I know how much fund has been allotted to these blocks by the Central Government and State Governments?

Shrimati Alva: Each multi-purpose block has an allotment of Rs 27 lakhs, out of which Rs 15 lakhs are paid by the Ministry of Community Development and Rs 12 lakhs by the Ministry of Home Affairs.

Shri Jaipal Singh: In view of the fact almost an army of tribal people themselves are available, thanks to the scholarships that have been awarded for a series of years—in Universities and the like—May I know why it has become necessary for Government to recruit from outside the tribal community? How is it that they are not able to attract tribal people themselves for this work?

Shrimati Alva: We are trying our best to take the local tribal people and make them useful.

Shri Jaipal Singh: So far Government have not been recruiting from them.

Shri Panigrahi: What was the total financial provision made for these special multi-purpose tribal blocks in the Second Plan, and how much of it has been utilised by them?

Shrimati Alva: I have not got the break-up of the figures. But I have said that each block gets an allotment of Rs 27 lakhs.

श्री वष बेब क्या मैं जान सकता हूँ कि जो ब्लाक्स ट्राइबल एरियाज के लिये स्वीकृत हुए हैं, उन के साथ एम० ई० एस० ब्लाक्स भी काम करेंगे? और अगर एक ही जगह पर दोनो काम करेंगे तो उन के काम में कोई गड़बड़ी नहीं होगी?

Shrimati Alva: Not necessarily.

Educational Concession to Dependents of Political Sufferers

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681 { Shri Hem Raj:
Shri S. C. Samanta:
Shri Subodh Hanada:
Shri Bhakt Darshan:
Shri Rami Reddy:
Shri Surendranath Dwivedy:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No 2296 on the 7th May, 1959 and lay a statement showing

(a) the names of States who have since submitted their Scheme for granting educational concessions to the dependents of political sufferers,

(b) how many States have already been given assistance for the purpose,

(c) whether the remaining States have been requested to expedite the matter, and

(d) the amount allocated to each State under the Scheme for 1959-60 so far?

The Minister of Education (Dr. K. L. Shrimali): (a) Andhra, Delhi, Manipur, Orissa and Tripura

(b) None yet, funds would, however, be allotted to the States after they assess and communicate their requirements to us

(c) Yes, Sir

(d) Does not arise